

(3)

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

O.A. No. 107/89
Tax No.

DATE OF DECISION 23.8.1993

Shri Lallu T.Tally Petitioner

Mr. P.K.Jani Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr.B.R.Kyada Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr.N.B.Patel : Vice Chairman

The Hon'ble Mr. V.Radhakrishnan : Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(4)

Lallu T.Tally,
Residing at EL-189, Rly.Colony,
Mehsana.

: Applicant

(Advocate: Mr.P.K.Jani)

Versus

1. The Union of India,
(Notice to be served
through the General
Manager, Western Railway,
Churchgate,
Bombay).

2. The Divisional Railway Manager,
Western Railway,
Division Office, Rajkot.

3. The Station Master,
Mehsana Railway Station,
Mehsana.

: Respondents

(Advocate: Mr.B.R.Kyada)

ORAL JUDGMENT

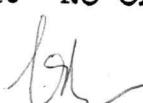
O.A.No.107/89

Date: 23.8.1993

Per: Hon'ble Mr. N.B.Patel

: Vice Chairman

The applicant and Mr.P.K.Jani are not present
when the matter is called out. Dismissed for
default. No order as to costs.


(V.Radhakrishnan)
Member (A)


(N.B.Patel)
Vice Chairman